

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
15653/2015

(Arising out of impugned final judgment and order dated 30/10/2014  
in LPA No.502/2014 passed by the High Court of Punjab & Haryana at  
Chandigarh)

STATE OF PUNJAB AND ORS.

Petitioner(s)

VERSUS

KRISHAN LAL AND ANR.

Respondent(s)

(With appln.(s) for c/delay in filing SLP)

Date : 31/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr.Rakesh Khanna, AAG  
Mr. Jagjit Singh Chhabra, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following  
O R D E R

Heard learned Additional Advocate General appearing on  
behalf of the petitioners.

We find no justification whatsoever to condone the delay  
of 197 days in filing the special leave petition. The instant  
petition is accordingly dismissed on the ground of delay alone.

The question of law is kept open.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RENUKA SADANA)  
COURT MASTER